

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NOS. 3-5 & 8-9 in CIVIL APPEAL NO. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C., CHHATRAPATI S. MAHARAJ UNIV. & ORS.

Respondent(s)

(for modification of judgment, violation of judgment and order and permission to file rejoinder affidavit in I.A.Nos.3 and 5 filed by Mr.Kuldeep Singh, Adv.for appellant and office report)

Date: 19/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE AFTAB ALAM

For Appellant(s)

Mr. Vishwajit Singh, Adv.

Mr. Kuldip Singh , Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

University

Mr. Umesh Narain Sharma, Sr. Adv.

Mr. Neeraj Tiwary, Adv.

Mr. Anurag Singh, Adv.

Mr. C. Balakrishna, Adv.

R3

Mr. M.Z. Chaudhary, Adv.

Mr. Aftab Ali Khan, Adv.

Mr. S.A. Zaidi, Adv.

Mr. Mehtab Ahmed, Adv.

Mr. Rashid Khan, Adv.

Contd..2/-

-2-C.A.5147-5148/05

UPON hearing counsel the Court made the following

O R D E R

Learned counsel appearing for the Vice-Chancellor and Registrar of the Chatrapati Shahuji Mahajraj University, Kanpur, has submitted that the results of the remaining candidates out of the 23 candidates, whose results were to be declared, have since been declared. In fact, copies of the mark-sheets have also been produced in Court and have been handed over to the learned counsel appearing for the said nine candidates.

As far as the said issue is concerned, even if the same is treated as closed, there is one other aspect which will require consideration and that is declaration of the results of the persons, whose names were not included amongst the 23 candidates mentioned in the judgment of this Court dated 23.6.2006, out of which the contempt application arises.

The Vice-Chancellor and the Registrar of the

University are directed to file a supplementary affidavit, indicating the total number of candidates, whose results were declared, apart from the 23 candidates, whose names were not mentioned and the circumstances in which their results were declared.

Let this matter be adjourned for a period of two weeks for the present, for the aforesaid purpose.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master